

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 890 of 2019

IN THE MATTER OF:

V. Murali

...Appellant

Versus

Venkatesan Sankaranarayanan

...Respondent

Present: For Appellant : **Mr. V. Murali, in person**

O R D E R

16.09.2019 On 30th August, 2019, Mr. V. Murali, Appellant appeared in person and submitted that only on 29th August, 2019 he had downloaded a copy of the order of the Adjudicating Authority (National Company Law Tribunal), Principal Bench, New Delhi dated 15th May, 2019. On his prayer, the case was adjourned for allowing him to file a petition for condonation of delay.

As the appellant is appearing in person, we find that the petition for condonation has not been properly drafted. In the circumstances, we ask Mr. Abhijit Sinha, Advocate to help the Appellant and to assist this Appellate Tribunal as '*Amicus Curiae*'. The Appellant may file proper petition of condonation of delay within 10 days.

Post the case 'for orders' on **15th October, 2019.**

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

/ns/gc